

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 688/97

Date of Decision: 21.11.97

Shri Baban Baburao Kawade _____ Applicant.

Shri Suresh Kumar _____ Advocate for
Applicant.

Versus

Union of India and others _____ Respondent(s)

Shri M.I. Sethna _____ Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, Vice Chairman.

Hon'ble Shri. P.P. Srivastava, Member(A)

- (1) To be referred to the Reporter or not? ~~~
- (2) Whether it needs to be circulated to ~~~
other Benches of the Tribunal?


(R.G. Vaidyanatha)
Vice Chairman.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH 'GULESTAN' BUILDING NO:6
PRESCOT ROAD, MUMBAI:1

Original Application No. 688/97.

Friday the 21st day of November 1997.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri P.P. Srivastava, Member (A).

Baban Baburao Kawade
Lab. Assistant A.O.9
Assay Department,
I.G. Mint, Mumbai.

... Applicant.

By Advocate Shri Suresh Kumar.

V/s.

Union of India through
Secretary,
Ministry of Finance
South Block, New Delhi.

The General Manager,
India Govt. Mint.
S.B. S. Road, Mumbai.

... Respondents.

By Advocate Shri M.I. Sethna.

O R D E R (ORAL)

¶ Per Shri Justice R.G. Vaidyanatha, Vice Chairman ¶

In this O.A. the applicant is challenging the issuance of the charge sheet and also prays for a direction for promotion pending the departmental enquiry.

After hearing both the sides, we find that this is not a fit case for the interference of the Tribunal and this Tribunal ^{can} ~~does~~ not come into the correctness or otherwise of the charge sheet. We only express our desire that the enquiry should be expedited.

...2... *RJ*

As far as the claim of the applicant for promotion is concerned it is for the respondents to consider the same as per the Rules.

The O.A. is disposed of with the above directions. The respondents are directed to complete the departmental enquiry preferably within a period of six months from the date of receipt of this order. The claim of the applicant for promotion shall be considered by the respondents as per Rules. No costs.



(P.P. Srivastava)
Member (A)



(R.G. Vaidyanatha)
Vice Chairman

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